

CBI v. Sangeeta Shah & ors.
CC No. 31/2019

20.08.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.
Sh. Vijay Ramteke, learned proxy counsel for accused no. 1.
Sh. Anil Kumar Singh, learned counsel for accused no. 6 & 7.
Sh. Anis Dhingra, learned counsel for accused no. 9 with accused no. 9.
Sh. Umesh Sinha, learned counsel for accused no. 10.
None for other accused persons.

Matter has been taken up through video conference. This matter is listed for recording of P.E. As per the notification no. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi proceedings in the present case for recording evidence cannot be carried out through video conference.

Accordingly, matter is being adjourned to 11.09.2020 for P.E. Notice be issued in e-form to other accused persons as well as their counsels for their appearance on next date of hearing in physical court or through video conference as the case may be.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
20.08.2020

CBI v. Rajesh Dhiraj Lal Soni & ors.
CC No. 38/2019

20.08.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.

Sh. Praveen Aggarwal, learned legal aid counsel for accused
no. 1, 2, 6 and 7.

Accused no. 6 in person.

None for other accused persons.

Matter has been taken up through video conference. This
matter is listed for recording of P.E. As per the notification no.
26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi
proceedings in the present case for recording evidence cannot be carried
out through video conference.

Accordingly, matter is being adjourned to 03.09.2020 for
P.E. Notice be issued in e-form to other accused persons as well as their
counsels for their appearance on next date of hearing in physical court or
through video conference as the case may be.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
20.08.2020